

**Bail Application No. R-
State vs. Raj Kumar & Ors.
FIR No. 213/2015
U/s. 302/34 IPC
PS : Naraina**

**11.08.2020
At 01.00 p.m.**

Present : Sh. Dharam Chand, Addl. PP for State through VC.
None for the applicant/ accused Sanjay @ Jagdish.

Since morning, many phone calls have been made to the
counsel for the applicant but his phone is switched off.

In these circumstances, the matter is adjourned.

Put up for arguments on bail application on 17.08.2020.

**(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.08.2020**

It is certified that Video Conferencing was held in an
uninterrupted manner and during the proceedings, no objections were
raised by either of the parties regarding the connectivity i.e. audio or visual
quality.

Reader/11.08.2020

Pushpendra Singh Parmar v. UCWEB Mobile Pvt. Ltd.
CR No. 717/2019

11.08.2020

Present : Sh. Navank S. Mishra, ld. counsel for revisionist through
VC.

File taken up today on an application moved on behalf
of the revisionist for seeking early hearing.

However, the matter is already fixed for 19.08.2020 for
arguments and as per the court register, it cannot be pre-poned
further.

In these circumstances, the matter be taken up on
19.08.2020 for arguments. Application at hand accordingly stands
disposed of.

(Parveen Singh)
ASJ-03/NDD/PHC/New Delhi
11.08.2020

It is certified that Video Conferencing was held in an
uninterrupted manner and during the proceedings, no objections were
raised by either of the parties regarding the connectivity i.e. audio or visual
quality.

Reader/11.08.2020

State v. Naveen @ Bali
FIR No. 20/2014
PS Special Cell
U/s 120B/302/468/471 IPC & 25 Arms Act.
11.08.2020


Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 to combat the pandemic of COVID 19 and vide order no. 1944-1976/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi to combat the pandemic of Covid-19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for State.
Ld. counsel for applicant/accused.
Proceedings done through video conferencing.

It is certified that the link was working properly and no grievance was agitated by either of the counsel in this regard.

Report regarding the medical condition of the applicant/accused has not been received from the Jail Superintendent.

List the application for filing of report of the Jail Superintendent regarding the medical condition of the applicant/accused and for consideration on 13.08.2020.


(Dharmender Rana)
ASJ-02/NDD/PHC/ND
11.08.2020

State v. Shambhu Nath Dogra
FIR No. 171/2018
PS Naraina
U/s 392/397/412/414/120B/34 IPC
& 25/54/59 Arms Act.
11.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 to combat the pandemic of COVID 19 and vide Endst no. 1944-1976/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi to combat the pandemic Covid-19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.

Sh. Pranay Abhishek, Ld. counsel for applicant/accused.

Proceedings done through video conferencing.


It is certified that link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for applicant/accused submits that as per the instructions received, he wishes to withdraw the present bail application with liberty to file afresh in accordance with law.

In view of the submissions made, the present application is dismissed as withdrawn with liberty as prayed for by the Ld. counsel for applicant/accused.

Application is disposed of accordingly.


(Dharmender Rana)
ASJ-02/NDD/PHC/ND
11.08.2020

State v. Deepak
FIR No. 157/2020
PS Special Cell
U/s 419/420/120B IPC.
11.08.2020

Vide order nos.5837-5927/D&SJ/NDD/2020 dt. 30.05.2020 & 5931-6021/D&SJ/NDD/2020 dated 01.06.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no.R-1347/DHC/2020 dated 29.05.2020 and in continuation of the previous office order nos.4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020, 4518-4608/D&SJ/NDD/2020 dated 15.04.2020, 5111-5200/D&SJ/NDD/2020 dated 03.05.2020, 6364-6454/D&SJ/NDD/2020 dated 16.05.2020, 6326-6415/D&SJ/NDD/2020 dated 15.06.2020 and vide order no. 1944-1976/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi to combat the pandemic of COVID 19.

Present: Sh. Irfan Ahmed, Ld. Addl. PP for the State.
Sh. Sanjeev Kumar, Ld. counsel for applicant/accused.

Proceedings done through video conferencing.


It is certified that link was working properly and no grievance was agitated by either of the counsel in this regard.

Present is an application moved on behalf of applicant/accused for grant of interim bail for a period of 30 days.

Ld. Counsel for the applicant/accused submits that as per the instructions received, he wishes to withdraw the present bail application with liberty to file afresh in accordance with law.

In view of the submissions made, the present application is dismissed as withdrawn with liberty as prayed for by the Ld. counsel for applicant/accused.

Application is disposed of accordingly.


(Dharmender Rana)
ASJ-02/NDD/PHC/ND
11.08.2020

FIR No. 64/2018
State Vs. Lalit Sukheja
PS Special Cell

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. I.A. Hashmi, Ld. Counsel for applicant/accused Lalit
Sukheja through VC.

Ld. Counsel for the accused submitted that this is an application for interim bail of accused on the ground that father of accused is suffering from hernia and the doctors of District Civil Hospital, Sonapat advised operation. Mother of accused is also suffering from knee problem and got treated in Tulip Multispeciality Hospital, Delhi Road, Sonapat. Ld. Counsel submits that wife of accused has undergone operation and on this ground accused was released on interim bail by Hon'ble High court and in compliance of Hon'ble High Court order, the accused surrendered. Ld. Counsel submits that accused be released on interim bail till 31.08.2020 for making arrangements for treatment of mother and father.

Ld. Addl. PP submits that there is recovery of commercial quantity of contraband thus, definite bar u/s 37 NDPS Act over the release of accused on bail. Ld. Addl. PP submits that regular bail application of accused has already been dismissed. Ld. Addl. PP submits that two medical documents dated 13.05.2020 and 30.05.2020 of father have been filed however no documents from District Civil Hospital is annexed with this application. Furthermore, recent document regarding surgery of father is not filed. The documents of mother verified. As per the verification, the mother is suffering from Osteoarthritis of joints which is a chronic disease and there is no emergency. Furthermore, the documents of Dr. S.P. Sharma, Consultant Ortho, Civil Hospital Haryana verified which stated that the patient was advised to come after registration for operation however she had not registered herself for surgery. Ld. Addl. PP submits that condition of mother and father is not at all precarious. Ld. SPP submits that no

exceptional circumstances made out to release accused on interim bail in terms of order passed by Hon'ble High Court of Delhi in *Athar Parvez Vs. State Crl. Ref. 1/2015* passed vide order dated 26.02.2016. Furthermore, the guidelines dated 18.05.2020 of the High Powered Committee of Hon'ble High Court regarding grant of interim bail are also not applicable in the present case.

Heard. There is recovery of commercial quantity of contraband hence definite bar u/s 37 NDPS Act over release of accused on bail. The medical documents filed do not suggest any emergency operation of mother and father. No exceptional circumstances made out for release of accused Lalit Sukheja on interim bail. Hence the present application is dismissed.

Copy of the order be given dasti as well as be sent to accused in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Collins Okoro
Case No. SC/119/2018

11.08.2020

Present: Sh. Rajesh Manchanda, Ld. SPP for NCB through VC.
Sh. Manish Bhardwaj, Ld. Counsel for accused Collins Okoro
through VC.
Ld. SPP seeks some time to file reply.
Accordingly, list this application for reply and arguments on

18.08.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No. 223/2019
PS Special Cell
State Vs. Ganga Prasad @ Vicky

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC
alongwith IO SI Vikas Kuhar.
Ms. Sushma Sharma, Ld. Counsel for applicant/accused Ganga
Prasad @ Vicky through VC.

This is an application u/s 207 Cr.PC for supply of copy of
challan/chargesheet to the accused. Ld. Counsel submits that in the present
case chargesheet has been filed however copy of chargesheet till date not
supplied to the accused.

Ld. Addl. PP submits that due to lockdown period, the
chargesheet has already been filed by the IO in the court of Ms. Shruti
Chaudhary, Duty MM, Patiala House Court on 05.06.2020 however Ahlmad
present in the court submitted that till date the said chargesheet has not
been received by this court. Ld. Addl. PP submits that IO is present with
copies of documents to be supplied to accused.

The accused who is on interim bail is directed to take the copy
of chargesheet alongwith documents from Ahlmad. Application disposed off
accordingly.

Copy of this order be sent to the court of Ms. Shruti
Chaudhary, Duty MM to send the copy of chargesheet filed in that court
before this court forthwith.

List the matter for further proceedings on 21.08.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

Case No. SC/275/2019
NCB Vs. Tunkara Ali

11.08.2020

Present: Sh. Mukesh Malik, SPP for NCB through VC.
Sh. Hasim Alim and Sh. Nitin Kumar, Ld. Counsel for
applicant/accused Tunkara Ali through VC.
Ld. SPP for NCB seeks time to file reply.
Accordingly, at request, list this application on 19.08.2020.
Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Festus Chuwudi Odom
Case No. SC/330/2018

11.08.2020

Present: Sh. P.C. Aggarwal, SPP for NCB alongwith Sh. Yatharth,
Advocate through VC.

Sh. Hasim Alim and Sh. Nitin Kumar, Ld. Counsel for
applicant/accused Festus Chuwudi Odom through VC.

Reply filed. Copy supplied.

Ld. Counsel for accused requests sometime to go through the
file and also desires to file some more documents.

Accordingly, at request, list this application on 14.08.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No. 38/2019
State Vs. Tasleem Qureshi
PS Special Cell

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. Mohd. Shajahan Islam, Ld. Counsel for applicant/accused
Tasleem Qureshi through VC.
Ld. Counsel for applicant submits that he wishes to withdraw
this application.

Accordingly, the present application is dismissed as
withdrawn.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No.34/2014
State Vs. Mohd. Zamir & Ors.
PS Special Cell

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. S.S. Das, Ld. Counsel for applicant/accused Chandbasa
Ganganpalli @ Chanu Saxena through VC.

Ld. Addl. PP submits that IO is out of station and seeks time to
file reply regarding the medical documents.

Accordingly, list this application on 14.08.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No. 154/2019
State Vs. Jai Chand Saxena
PS Special Cell

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. S.S. Das, Ld. Counsel for applicant/accused Shyam Babu Saxena through VC.
Part arguments heard.
Ld. Defence counsel seeks some time to file certain judgments.
Accordingly, at request, list this application on 20.08.2020.
Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Devender Sen
Case No. SC/93/2018

11.08.2020

Present: Sh. Mukesh Malik, SPP for NCB through VC.
Sh. Siddharth Yadav, Ld. Counsel for applicant/accused
Devender Sen through VC.

Ld. Counsel for the accused submitted that this is an application for interim bail of accused Devender Sen on the ground of death of real paternal aunt (taai) namely Anar Devi. Ld. Counsel submits that the husband of taai has already died. Furthermore, she has no son and accused has to do all the rituals after the death. Ld. Counsel submits that her taai is survived by one daughter who is not authorized as per customs to perform the last rituals therefore applicant be released on interim bail.

Ld. SPP submits that there is a recovery of commercial quantity of contraband thus, definite bar u/s 37 NDPS Act over the release of accused on bail. Ld. SPP submits that regular bail application of accused is already pending however, in the meanwhile filed this interim bail application. Ld. SPP submits that taai of accused has her own family. Furthermore, mother and father of present accused are living who can take care of all the rituals. The daughter also has son who is authorized to do all the rituals. Ld. SPP submits that no exceptional circumstances made out to release accused on interim bail in terms of order passed by Hon'ble High Court of Delhi in *Athar Parvez Vs. State Crl. Ref. 1/2015 passed vide order dated 26.02.2016*. Furthermore, the guidelines dated 18.05.2020 of the High Powered Committee of Hon'ble High Court regarding grant of interim bail are also not applicable in the present case.

Heard. There is recovery of commercial quantity of contraband hence definite bar u/s 37 NDPS Act over release of accused on bail. The cremation ceremony as per the documents annexed has already been done through one Pankaj Kumar. The deceased taai is survived by a daughter and a son and furthermore there are father and mother of accused to participate

in all rituals. No exceptional circumstances made out for release of accused on interim bail. Hence the present application is dismissed.

Copy of the order be given dasti as well as be sent to accused in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No. 45/2015
State Vs. Uruakpa Ahmed @ Joseph Emeka
PS Special Cell

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. J.S. Kushwaha, Ld. Counsel for applicant/accused Uruakpa Ahmed @ Joseph Emeka through VC.

This is an application for issuance of direction to FRRO to deposit old passport of accused as original visa is affixed on said passport however a report is received from IO that FRRO do not have any passport of accused in possession.

At this stage, Ld. Counsel drawn the attention of this court on the letter dated 11.02.2013 of Sh. A.N. Verma, AD/F for FRRO, New Delhi wherein it is mentioned that the passport of accused is lying with prosecuting agency i.e. DCP, Special Cell, Delhi. Ld. Counsel submits that this certificate is filed alongwith the application.

Ld. Addl. PP submits that some time may be given to sought report from DCP, Special Cell over the fact whether any passport of accused is lying with DCP, Special Cell or not.

Accordingly, IO is directed to verify the fact whether the passport is lying with DCP, Special Cell in terms of certificate dated 11.02.2013 or not. In case it is found lying with DCP, Special Cell, Delhi, then IO is directed to produce it before the court on next date.

List this application on 21.08.2020. Copy of this order be sent to DCP, Special Cell as well as IO for compliance.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No. 11/2019
State Vs. Mausam Ali & Ors.
PS Special Cell

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State through VC.
Sh. K.J.S. Mann, Ld. Counsel for applicant/accused Jalil Khan
through VC.

IO reported to be out of station.

List this application on 17.08.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

FIR No. 578/2020
State Vs. Anand Kumar
PS Sagarpur

11.08.2020

Present: Sh. Ravinder Kumar, Ld. Addl. PP for the State alongwith IO SI
Ashok Kumar through VC.

Sh. Nitin Kumar, Ld. Counsel for applicant/accused Anand
Kumar through VC.

Ld. Counsel for accused submitted that accused has already
joined investigation on 04.08.2020, 07.08.2020 and 09.08.2020 however,
Ld. Addl. PP submits that accused is not cooperating in investigation.
Accused is granted one more opportunity to join investigation as and when
called by IO.

List this application on 27.08.2020. Till then, interim order to
continue. Copy of the order be given dasti. Order be uploaded on Delhi
District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Devender Sen
Case No. SC/93/2018

11.08.2020

Present: Sh. Mukesh Malik, SPP for NCB through VC.
Sh. Y.K. Saxena, Ld. Counsel for applicant/accused Devender Sen through VC.

Part arguments have already been heard on this application for regular bail however an application for interim bail is also pending for today, filed by some other Advocate.

Accordingly, at request, list this application on 20.08.2020.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

**NCB Vs. Kingsley Ekechukwu @ Amukamara
Case No. SC/152/2020**

11.08.2020

File taken up on an application for sending sample to some other laboratory for chemical examination.

Present: Sh. Mukesh Malik, SPP for NCB alongwith IO Sachin Kumar through VC.

Ld. SPP submits that in the present case, 15 kg ephedrine was recovered from accused Kingsley Ekechukwu @ Amukamara Kingsley and the sample was sent for CRCL, Pusa Road for testing however as per the CRCL report, the sample shows the presence of Dimethyl Sulfone. Ld. SPP further submits that for further identification/confirmation, the sample be forwarded to CFSL, Hyderabad.

Issue notice of this application to the accused for next date i.e. 01.09.2020.

Notice be sent to jail superintendent to produce the accused in this case through video conferencing on next date of hearing. Copy of this order be sent to jail superintendent on daksection.tihar@gov.in.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Mohd. Bilal & Ors.
File No. VIII/45/DZU/2019

11.08.2020

CW1: Statement of Sh. Chetan Sharma, IO NCB DZU.

On S.A.

On 10.07.2020, I along with IO Rajiv Sehrawat, Sepoy Sandeep and two Constables of Delhi Police had gone to the house of accused Mohd. Amjad Kureshi s/o Ikram and Mohd. Azhru s/o Ikram at 176, Munshi Jogi Wali Gali, Shyam Nagar, Meerut, UP for service of proclamation u/s 82 Cr.PC. There we met Ms. Soni, sister of both the accused and Sh. Harun Ahmad, relative of accused persons who told that they do not know about the whereabouts of accused Mohd. Amjad Kureshi and Mohd. Azhru. A copy of the process was affixed at the above mentioned address and the proclamation was loudly announced in the area. A copy of the process was placed on the notice board of this court. Proclamation was also got published in local newspaper dated 04.06.2020. My detailed report in this regard is **Ex CW1/A (colly)** bearing my signature at point A.

RO & AC

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Mohd. Bilal & Ors.
File No. VIII/45/DZU/2019

11.08.2020

Present: Sh. P.C. Aggarwal, SPP for NCB through VC alongwith IO
Chetan Sharma.

Today, IO Chetan Sharma who executed the process u/s 82 CrPC against accused Mohd. Amjad Kureshi and Mohd. Azhru is present. His statement regarding execution of process u/s 82 CrPC against both the accused is recorded separately as CW1, as per which it appears that the process u/s 82 CrPC has been validly executed against accused Mohd. Amjad Kureshi and Mohd. Azhru. In view of the fact that accused Mohd. Amjad Kureshi and Mohd. Azhru, despite the proclamation u/s 82 CrPC being issued against them, have not appeared before this court within the stipulated period of 30 days, accused Mohd. Amjad Kureshi and Mohd. Azhru are hereby declared **Proclaimed Offenders.**

Issue process u/s 83 Cr.PC for 06.10.2020.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020

NCB Vs. Jitender Bhati & Anr.
Case No. SC/110/2020

11.08.2020

Present: Sh. Rajesh Manchanda, SPP for NCB through VC.
Sh. Y.K. Saxena, Ld. Counsel for applicant/accused Jitender Bhati through VC.

Ld. Counsel for the accused submitted that this is an application for interim bail of accused on the ground that father of accused aged around 70 years is suffering from cancer and is on chemotherapy for carcinoma prostate from Sharda Hospital, Greater Noida. Ld. Counsel submits that father of accused is also suffering from dorsal spine fracture and unable to stand and walk for past one year and is totally bed ridden. Ld. Counsel submits that Dr. Vikas Bhardwaj, Brain and Spine Specialist examined him on 31.07.2020 and 02.08.2020 and advised immediate surgery for 18.08.2020. Ld. Counsel submits that accused has clean antecedents and the parcel was booked at the office of Professional Couriers by misusing the identity documents of accused by some other person. Ld. Counsel submits that there is no other family member to take care of father therefore, accused be released on interim bail for carrying surgery of his father for four weeks.

Ld. SPP submits that there is recovery of 150 gm of amphetamine which is commercial quantity thus, definite bar u/s 37 NDPS Act over the release of accused on bail. Ld. SPP submits that IO verified the medical documents of Horam Singh, father of accused and concerned Dr. Vikas Bharadwaj stated that he has no idea about the current status of prostate cancer with spinal metastases which is a cause of spinal fracture and weakness of lower limbs. It is also submitted by said doctor that urgency of surgery cannot be explained on the basis of date of surgery as the date of surgery was given on demand of attendants of patient and chances of recovery in such kind of cases are bleak. Ld. SPP submits that previously vide order dated 05.12.2019, the application of accused on the

ground of prostate cancer was dismissed by this court. The accused has not approached any higher court. Furthermore, the accused has two brothers to take care of the father. Therefore, no exceptional circumstances made out to release accused on interim bail in terms of order passed by Hon'ble High Court of Delhi in *Athar Parvez Vs. State Crl. Ref. 1/2015 passed vide order dated 26.02.2016*. Furthermore, the guidelines dated 18.05.2020 of the High Powered Committee of Hon'ble High Court regarding grant of interim bail are also not applicable in the present case.

Heard. There is recovery of commercial quantity of contraband hence definite bar u/s 37 NDPS Act over release of accused on bail. Though the father of accused is found to be suffering from prostate cancer and due to which there is spinal fracture and weakness in lower limbs however the date of surgery is given on the dictate of attendants. The father of accused presently is not hospitalized also. There are other brothers who are present to take care of the father. No exceptional circumstances made out for release of accused Jitender Bhati on interim bail. Hence, the present application is dismissed.

Copy of the order be given dasti as well as be sent to accused in jail.

Order be uploaded on Delhi District Courts website.

(Ajay Kumar Jain)
Special Judge-NDPS
New Delhi/11.08.2020